

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 447/93
T.R.A.NO.

199 7-9-93

DATE OF DECISION 7.9.1993

Shri G.U.Ganvir

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? NO
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? NO


(MS.USHA SAVARA)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

mbm:

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

CAMP : NAGPUR

(3)

OA.NO. 447/93

Shri Gangadhar Urkudaji Ganvir ... Applicant

V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Ms. Usha Savara

Appearance

Shri S.H.Iyer
Advocate
for the Applicant

Shri Ramesh Darda
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 7.9.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard both the parties. Though we have granted leave to amend because the application was not intelligible and nothing was stated ~~out of~~ in what manner the impugned orders are being challenged, the application has not been amended.

Shri Iyer, in the circumstances, seeks permission to withdraw the present application with permission to file another on the same cause of action.

Permission granted to withdraw the present application to file another on the same cause of action. The application is disposed of.


(MS.USHA SAVARA)

MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.